C.C.A No.30/2002 in O.A. No.388/1994

## 27.5.2002

Hon'ble Mr. Justice R. R.K. Trivedi .. V.C. Hon'ble Mr. C.S. Chadha ... A.M.

List had been revised. None is present for the applicant. Shri R.C. Joshi, learned counsel for the respondents is present.

By this application under Section 17 of the A.T. Act the applicant has prayed to punish the respondents for wilful disobedience of the order of this Tribunal dated.

8.11.2000 passed in O.A. No.388/1994. The direction given was as under:

"The respondents are, therefore, directed to dispose of the representation dated 13.1.1994, by a reasoned order within a period of 3 months from the date of receipt of a copy of this order along with a copy of the representation after hearing the applicant."

Shri Joshi has placed before us the copy of the order dated 17.1.2002 by which the representation of the applicant has been decided on merits. A copy of the order was also sent to the prapplicant.

As the order has been complied with, nothing remains to be decided in this application. The application is accordingly dismissed. Notices are discharged. No order as to costs.

A.M.

psp.

V. C.